

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 15-16 of 2019 in
Company Appeal (AT) (Ins) No. 483 of 2018**

IN THE MATTER OF:

EIH Ltd.

....Appellant

Vs.

Subodh Kumar Agrawal

....Respondent

Present:

For Appellant: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Shambo Nandy, Mr. Saikat Sarkar and Mr. Devesh Ajmani, Advocates

**For Respondent: Ms. Kiran Sharma, Company Secretary with Mr. Sumant Batra and Ms. Janhvi Bhasin, Advocates for RP.
Mr. Subodh Kumar Agarwal- RP in person**

ORDER

01.08.2019: The affidavit has been filed by the Resolution Professional of 'Golden Jubilee Hotels Pvt. Ltd.' (Corporate Debtor).

Learned Counsel for the petitioner prays for and is allowed 2 weeks time to file Rejoinder. This Appellate Tribunal may decide whether they can exercise any power conferred under Section 425 of Companies Act, 2013.

Post the case 'for admission (fresh case)' on **22nd August, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc